

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 73/TT/2024

Subject : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff), 2009 for truing up of the transmission tariff for the 2009-14 tariff period; the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 for truing up of transmission tariff for the 2014-19 tariff period, and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff for the 2019-24 tariff period for five nos. transmission assets.

Date of Hearing : **27.6.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member

Petitioner : Meghalaya Power Transmission Corporation Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Parties Present : Shri Shubham Arya, Advocate, MPTCL
Ms. Pallavi Saigal, Advocate, MPTCL
Shri Devyanshu Sharma, Advocate, MPTCL
Ms. Tanya Singh, Advocate, MPTCL

Record of Proceedings

The learned counsel for the Petitioner submitted that the instant Petition has been filed for truing up the transmission tariff for the 2009-14 and 2014-19 tariff periods, and determination of the transmission tariff for the 2019-24 tariff period, in respect of the transmission assets, namely Asset-I: 132 kV D/C Umtru- Sarusajai 17.72 km, Double Circuit-Single Conductor (COD: 1.4.1990), Asset-II: 132 kV D/C Kahelipara-Umtru 11.68 km, Double Circuit- Single Conductor (COD:1.4.1960), Asset-III: 132 kV Panchgram-Lumshnong 23.80 km, Single Circuit-Single Conductor (COD: 1.4.1960), Asset-IV: 220 kV D/C Misa-Killing, 113.42 km, Double Circuit- Single Conductor (COD: 25.1.2011), and Asset-V: LILO of 400 kV D/C Pallatana-Bongaigaon at 400/220 kV Killing Sub-station, 2.324 km (COD:25.2.2015). The learned counsel further submitted that there has been a delay in filing the instant true-up Petition for the 2009-14 period and reasons for delay for

the truing up the tariff for the 2014-19 tariff period have been given in the Petition.

2. After hearing the learned counsel for the Petitioner, the Commission directed to issue notice to the Respondents. The Commission further directed the Petitioner to file the following information on an affidavit, within two weeks, with an advance copy to the Respondents:

- (a) Whether the instant ISTS transmission lines were under operation for the 2009-14, 2014-19 and 2019-24 tariff periods? If so, submit the details of operation and power flow for the aforesaid periods.
- (b) 'Single Line Diagram' of the transmission lines covered in the instant Petition.
- (c) Whether the energy transfers through these lines are being accounted for by the respective RLDCs?
- (d) The availability of the transmission lines for the 2009-14, 2014-19, and 2019-24 tariff periods, duly certified by the respective RLDCs.
- (e) Whether the subject transmission assets were included in the computation of ARR for the 2009-14, 2014-19 and 2019-24 tariff periods? If so, submit details thereof.
- (f) Clarify whether sub-station cost has also been included in the case of Assets-IV and V? If so, submit the break-up of the capital cost of the transmission lines and sub-station separately in the case of Assets-IV and V.
- (g) For Assets-IV and V, submit Loan Agreement, documents showing rate of interest for loan, loan drawal details for the periods 2010-14, 2014-19 and 2019-24. The said details may be given in the tariff Form i.e. Form 13 for the periods 2010-14 and in Form 9C for the periods 2014-19 and 2019-24.
- (h) Whether IEDC for Asset-V is considered under grant or loan?
- (i) In the Auditor's certificate Rs.10671.13 lakh is mentioned towards capital cost on COD. However, this amount is not matching with Form 6 considering loan and grant. The Petitioner is to submit revised Form 6.

3. The Commission further directed the Respondents to file their reply within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.

4. The Petition will be listed for the hearing on **25.7.2024**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)